

Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001

No. Eco-1/2013-CERC

December 8, 2017

AMENDMENT TO THE NOTIFICATION DATED 01.04.2013

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, dated 19.01.2005, as amended from time to time, the Central Electricity Regulatory Commission notifies escalation rates for the purpose of payment.

2. The Commission in its notification dated 01.04.2013, had notified the “Escalation Rate for Domestic Coal”, which has been amended as under:

Annual Escalation Rates applicable for the purpose of payment as per the Power Purchase Agreement for the period between 01.04.2013 and 30.09.2013

S.No	Description	Old Annual Escalation Rates for Payment*	Revised Annual Escalation Rates for Payment#
1	Escalation rate for domestic coal	0.00%	4.10%

* *The old Annual Escalation Rate for domestic coal for the purpose of payment notified dated 01.04.2013 stands cancelled.*

The annual escalation rate has been revised based on the corrected Wholesale Price Index for non-coking coal provided by the Office of the Economic Adviser, Department of Industrial Policy & promotion, Ministry of Commerce and Industry.

(Sanoj Kumar Jha)
Secretary